

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

14. IA/3647/2023 IN C.P. (IB)/216(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.08.2023

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Shri. Jayant Fadnavis (Personal
Guarantor to Affiance Medi Tech Private Limited)

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA/3647/2023

1. Mr. Rohit i/b Adv. Chaitanya Nikte on behalf of the Applicant/ Financial Creditor present. None present for the Respondent/Personal Guarantor of the Corporate Debtor.
2. The present Application is filed by the Applicant/RP to take on record the report of Resolution Professional under Section 99 of the Code. The same is taken on record. Accordingly, IA-3647/2023 is **disposed of**.
3. List this matter for further consideration on **09.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)